

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4210/2015

(Arising out of impugned final judgment and order dated 16-08-2013 in CRLA No.1199/2002 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 29-01-2019 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Shekhar G. Devasa, Adv.
Mr. Rohit Pandey, Adv.
Mr. Manish Tiwari, Adv.
Mr. V. N. Raghupathy, AOR

For Respondent(s) Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned the matter is taken on Board.

List the matter on 5.02.2019.

(POOJA ARORA)
COURT MASTER

(CHANDER BALA)
BRANCH OFFICER